SHRI SITARAM KESRI; Sir, on behalf of Shri Sawaisingh Sisodia, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G. S. R. Nos. 184 (E) and 185 (E), dated <sup>tn</sup>e 19th March, 1981, alongwith an Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See jjo. LT-2133/81].

II. A statement ( $i_n$  English and Hindi) of the Ministry of Finance (Department of Revenue) correcting the number of the Notifications published in the Gazette of India (Extra ordinary) dated the 19th July, 1980, from G. S. R. Nos. 436 (E), 437 (E), 438 (E) and 439 (E) to G.S.R. Nos. 437 (E), 438 (E), 439 (E) and 440 (E), respectively, laid on the Table of the Rajya Sabha on the 23rd July, 1981. [Placed in Library. See No. LT-2239/81].

### Union Public Service Commission (Members) Second Amendment Regulations, 1980

SHRI SITARAM KESRI; Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) Notification G. S. R. No. 977, dated the 27th September, 1980, publishing the Union Public Service Commission (Members) Second Amendment Regulations, 1980. [Placed in Library See NO. LT—2189/81]

### REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन्, में श्रापकी श्रनुमति से सरकारी श्राश्वासनों संबंधी समिति का सत्तरहवां प्रतिवेदन प्रस्तुत करता हूं। श्रीर में सदन को यह सूचना देता हूं कि समिति ने पिछले पांच साल के बकायों का सफाया कर दिया है।

# RE. MOTION OF PRIVILEGE AGAINST THE MINISTER OF ENERGY

MR. CHAIRMAN: Now we pass on to the Calling Attention Mr. Asad Madni is not present...

SHRI KALYAN ROY (West Bengal): Before you take up the Calling Attention, I have a submission to make. I have moved a motion of privilege against the Minister of Energy for misleading the House in relation to the violation of the Mines Act. He has stated in this House that he has sought the permission from the Ministry of Labour tor relaxation of th< Mines Act so that the workers e; work continuously for seven da. without any rest. J have seen a k dated 21-2-1981 where the Labour Ministry had rejected the request of the Energy Ministry and yet be went on repeating this March, which in my opinion is totally false.

MR. CHAIRMAN; T have received your communication and I have sent it to the Minister for hi<sub>s</sub> comments. After that, I will consider the matter

SHRI KALYAN ROY; Thank you.

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported desecration and destruction of graveyards, dargahs and other Wakf properties in connection with construction of flyover in Nizamud-din area in violation of stay order by Delhi High Court

MR. CHAIRMAN; Now, we pass on *to* the Calling Attention. Mr. Shaha-buddin.

SHRI SYED SHAHABUDDIN (Bihar); I beg  $t_0$  call the attention of the Minister of Shipping and Transport to the reported desecration and destruction of graveyards, dargahs and other Wakf properties in connection with the construction of a flyover in Nizamuddin area of New Delhi in violation of stay order by the Delhi High Court and the steps taken by the Government in this regard.

THE MINISTER OF STATE IN THE SHIPPING MINISTRY OF TRANSPORT (SHRI BUTA SINGH): Sir, the notice apparently pertains to Injunction from Delhi High Court directing the Land and Development Officer of the Ministry of Works and Housing to maintain the status-quo in the triangular plot in front of Oberoi Intercontinental Hotel. A flyover is under construction across the intersection in front °f Lodhi Hotel. One side road of this flyover passes through a small stretch of land of this triangular plot. The actual land acquisition and construction was being done in such a manner that all graves and other structures are not disturbed in any manner. As soon as information about the injunction was received from the Land and Development Officer, the construction work was stopped. The Stay Order has since been vacated by Delhi High Court with a proviso that no grave should be destroyed in the process of construction. As already mentioned this is being strictly adhered to. There was no proposal at any stage to disturb any Dargah in this area. In f8ct, the planning has been done carefully to ensure that no Dargah is disturbed in any manner.

In the circumstances there a<sub>re</sub> no grounds for any apprehensions referred to by the Members.

MR, CHAIRMAN: Yes, Mr. Shahabuddin.

SHRI SYED SHAHABUDDIN: Sir. this series of recent works opposite the Oberoi Intercontinental Hotel, in connection with the construction of a flyover which, I am told, is a part of the construction relating to the 1982 Asian Games, has caused a lot of concern since the middle of Jan uary among the Muslim community of Delhi. If I may be permitted to bring to your notice, Sir, there was first a statement on the 22nd January by a number e.f Members of the Wakf Board as well as a number of lead ing Muslim citizens of Delhi including the former Deputy Mayor, which was published in the various papers on the 22nd January, 1981, in which they said:

"एशियाई खेलों की तैयारी के सिल-सिले में दो पनाई-ग्रोवर बस्तो हजरत निजामुहान की पृथ्त पर लादों रोड कासिंग पर बताये जा रहे हैं यह काम कन्नों को मक्ष्मार कर के निया जा रहा है ग्रीर वहां मौजद कांब्रस्तान ग्रीर बेशकीमत आराजी को बबाह विधा जा रहा

[Mr. Deputy Chairman in the Chair]

Then t'ney went into the history of it and subsequently they said;

"हम मुतालिका हकाम से प्रजोर मुतालवा करते है कि कड़ों का मस-मारो ग्रोर दक्क ग्राराजा का अवाही का यह खेल बिला किसा ताखीर के बन्द किया जाए जिसका बनियाद पर मुसलमानाने देहनी के मजहबी जजबात मजरूह हो रहे हैं स्रोर मसलमात संबत्तरोत बेचैन हैं । ग्रगर यह सिलिसला बन्द न किया गया ता इसके तमाम बतायज की जिम्मे-दारी मुत्तालिका हकाम पर होगा ।" जैसे कि मैंने अर्ज किया इसमें साबका में ट्रोपोलिटन कौंसिल के मेम्बर ग्रोर साबका डिप्टो मेयर श्रो इमदाद साबरी भो इस बयान पर दस्तखत करने वालों में से थे । उसके बाद दिल्लो वक्फ बोर्ड ने अपनी एक इमर्ग्जेसी मोटिंग को । वह मोटिंग जनाबेबाला, 31 जनवरी को हुई । स्रोर इसके बारे में जो वहां रेजोल्शन पास किया गया उसको मैं यहां पर पेण करता चाहता हूं :--

"This Special Meeting of the Delhi Wakf Board expresses its deep concern and great anguish over the indiscriminate dismantling of the graves in the old Muslim graveyards in the Nizamuddin area, notably the triangular graveyard, also known as Khusro Park, and the Muslim graveyard near the Delhi Public

School during the process of con struction of flyovers in connection with the 1982 Asian Games in Delhi. This Act of the Government has injured the religious sentiments of the Muslim community and has aroused great resentment the nook and corner of Delhi. The process of dismantling of graveyard lands and the demolition of graves therein is in progress in the face of litigation already going on in regard to these graveyards between the iTnion of India and the Delhi Wall Board. These graveyards are in existence since time immemorial whert not only holy men, but also the )'Q refathers of the living Muslims of Deihi of today are entombed there. This meeting of the Wakf Board, therefore, urges upon the Government to stop the condem;iable act of dismantling disintegrating the graveyard and demolition of the graves, forthwith, which graveyards, according to the Report of the Burney Committee ap pointed by the Central Government itsell<sup>1</sup>, has been declared Wakf pro perties vesting in the Delhi Wakf Boaid."

Mr. Deputy Chairman, Sir, subsequent to this since cases were already pending in the courts of Delhi, the Delhi Wakf Board filed a petition asking for injunction both at the District level and at rhe level of the High Court They were granted interim stay on February 3.

MR, DEPUTY CHAIRMAN: Now you put your question. (Interrup-tions). The Order has been vacated.

SHRI SYED SHAHABUDDIN: I will go into the history of . . .

MR DEPUTY CHAIRMAN: That is not jn dispute. That will take a long time. (Interruptions).

SHRI SYED SHAHABUDDIN: I will not take more time than is necessary. very important matter.

MR. DEPUTY CHAIRMAN: Nobody is disputing the history or other

Public Imoortance Hhings. The only point is whethar they

are destroying or not.

SHRI SYED SHAHABUDDIN: I nevsr take more time than necessary.

MR. DEPUTY CHAIRMAN: You are going to take more time.

SHRI SYED SHAHABUDDIN: I shall take five minutes and . . .

MR. DEPUTY CHAIRMAN: Please ask your question regarding the demolition. Do not go into the history.

MR. DEPUTY CHAIRMAN: This is not

श्री संयद शहाबददीन : जब तक हम यह नहीं बतायोंगे कि ये मकवरे कौन है, कहां हैं. . .

proper. You cannot go into the whole history. Do not go into the history. That is not in dispute. You ask whether they are doing it or

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman, the Burney Committee which had been . , .

MR. DEPUTY CHAIRMAN: That is not in dispute. Mr. Shahabuddin, that is not in dispute.

श्री संयद शहाबददीन : भाई, सून तो लीजिए ।

श्री उपसमापति : क्यों सून लें।

श्री सैयद शाहबुद्दीन : हजूर, मैं इरिलेबेंट बात नहीं कह रहा है।

MR. DEPUTY CHAIRMAN: Please ask yaur question.

SHRI SYED SHAHABUDDIN: Please allow me two minutes. You have sometimes given 15 minutes to...

MR. DEPUTY CHAIRMAN: This is not a precedent always.

SHRI SYED SHAHABUDDIN: Why don't you give me five minutes?

MR. DEPUTY CHAIRMAN: Already you have taken five minutes. Please ask whether it is being done or...

SIJS'l' .SYED SHAHABUDDIN: I Unless I give you the background, how will I ask the question?

MR. DEPUTY CHAIRMAN: You are r? a ling the whole report of the Burney Committee. *{Interruptions}.* 

SHRI SYED SHAHABUDDIN: I am only ssj'ing that the Report was submitted ')y the Burney Committee in 1975 to the Government of India and it has \ »en under consideration of the Government of India. It listed four types « Wakf property, including old gravtya ds and including the graveyards w hich exist. In Annex. E of the Report, these two graveyards, one of whh:h is called the Khusro Park today tlu second Oadeemi Kabristan graveyii :d in the Delhi Public School, construi tion over both of which has taken \$lace, had been mentioned at S. No. E-13 and 14 of the List. The essential question is, after these were registered las Wakf by Government Notification, the Union of India, had gone In for declaratory suits. These suits are pending. The Burney Committee had recommended the Govern nent should withdraw the that case. The Go rernment have not withdrawn the cas >s during the last six years, and ins' ead these are now being constructed over. The question is that a graveys -d, Mr. Deputy Chairman, is a piece of land. It is not necessary that in every nook and corner there should be a visible grave. One has to make a distinction between a gravey Ird and a The actual grave lisappears through the process of nat ire, through the flux of time. But m r contention is that, as it has been a Imitted by the hon. Minister in his 1 tatement, a part of the Khusro Park a ad the Qadeemi Kabristan are being instructed over. That is an admitti d fact. Both these properties have b en listed as Wakfs and, therefore.

MR. DEPUTY CHAIRMAN: Please put yo ir question.

SHRI SYED SHAHABUDDIN: My question is, one, will the hon. Minister please let us know whether or not it is a fact that the Khusro Park and the Qadeemi Kabristan are both listed in the Burney Committee Report and have been recommended for handing over to the Delhi Wakf Board and the withdrawal of any Government claims over them? Is it or is it not a fact? This is my first question.

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Is it or is it not a fact—let him confirm it that a part of these two grav-yards have gone under the bulldozer? In fact, Mr. Deputy Chairman, I would like to point out to the House that after February 3, when a stay order was granted by the Court, the Government went on with the construction. They continued with the destruction. At that time, they had only claimed a part of these graveyards. By today, they have already put stone chips and they are going to make a pucca road over it. Is it or is it not a fact that construction has continued in these parts of these graveyards since February 3, when the injunction and the stay order was granted by the Courts of Delhi and the Delhi High Court? This is my second question.

My third question is, is if or is it not a fact that while the declaratory suits tiled by the Government of India in regard to these, are still pending, the physical reality is sought to be changed by a unilateral and arbitrary action of the Government? It should not be so that the Government should change the nature of a property and the physical reality pertaining to a property when the matter is pending in a court of law. Is it or is it not a fact? My fourth question is, is it or is it not a fact that the matter was brought to the attenion of the Prime Minister, the Works and Housing Minister, the Wakf Minister and the Lt. Governor of Delhi and yet nothing was done and nothing is being done? Is it or is it not a fact that a least a dozen posters have appeared in various parts of Delhi expressing

[Shri Syed Shahabuddin]

the concern and the anguish and the anger of the Muslim community of Delhi? I would like, Mr. Deputy Chairman, in this connection to present to you one poster which has come only yesterday. It has said:

''दिल्लो में कत्रिस्तान और मजारात के ग्रहंदाम के खिलाफ मुसलमानों में गम व गुरुसा । दिल्ली में कन्निस्तान, दरगाहों ग्रीर मजारात के ग्रहंदाम और तोडफोड़ को कार्यवाही जारी है। अदालन में स्टे ब्राईंग हासिल करने के बाद भी दिल्लों के हकताम अभल करने को तैयार नहीं हैं ग्रीर ग्रदालत के फैसलों को मानने के लिए तैयार नहीं हैं।"

Is it or is it not a fact? Then, I have received a letter from the Government of India.... (Interruptions)

श्री सुलजान सिंह (हरियाणा) : मैं आपसे सिर्फ एक बात जानना चाहता हं--हाउस में पोस्टर लाना और उसे पढना यह ग्रापकी इजाजत के... (ब्यवधान)

MR. DEPUTY CHAIRMAN: He is only quoting from it. It is all right.

श्री सुलतान सिंह : ग्रव रूल्स में है यह...(व्यवधान)

श्री संयद शहाब्ददीन : हाउस में तो कितावें पढ़ो जाते. हैं। मैं बताना चाहता हं कि मैंने खद प्राइम मिनिस्टर को खत कि आप सोके पर तशरीफ लाएं और मैं आपको दिखानें को तैयार हं तसवीरों के द्वारा कि कौतसी पक्की कबर जो थो जोकि अब बहा पर नहीं है । प्राइम मिनिस्टर ने जायद दिल्ली के लैफटिनैंट गवर्नर से और यहां पर डिप्टी मिनिस्टर साहब वक्स हाऊसिंग बैठे हैं, उनसे कहा कि जाकर देखा जाए। श्रव उन्हें तो कबरों का पता नहीं है। ग्रब वहां पर जब कबरें खोद दो गई हैं, तो अब वहां कबरें मिलेंगो कहा से। मेरा सवाल यह है कि वहां पर कबि-स्तान को जमीन में कोई भी पक्की चीज आपको मिली या नहीं मिली, या सिर्फ ताजा मिट्टी ग्रापको मिली?

SHRI BUTA SINGH: Mr. Deputy Chairman, Sir. let me make it clear in the beginning itself that Uoese flyovers are falling on the roads which are already existing on the ground. They are not interfering with, I repeat, not interfering with, any structures on either side of the road. Hence, it will not be proper to. say, it will not be correct to say, that these flyovers are demolishing some structures whether they are graveyards, graves or dargah sharif. What is being done is that, as a result of these flyovers, some side roads on both sides of the main road are being developed. In that also, the Government attaches rhe highest respect to the sentiments of our Muslim brethren and no graves have been demolished. There was a dispute and an application was filed in the Delhi High Court seeking to restrain the executing authority from proceeding. Some people had made an application to the Court that some destructions are going on. After hearing both the parties, the hon. High Court has cleared that injunction also with the proviso that we should not interfere with or change fhe nature or character of the already existing structures such as mosques, shrines and graves. This has been strictly adhered to. And it is also not correct to say that soon after we received the injunction from the hon. court, the work was going on. As soon as we came to know that there is a stay order, immediately the work was stopped. Even now, Sir, let me also make it clear that there is no digging work. What has been done 1 is only a filling, and in doing that

I Shri Buta Singh]

also, we take sufficient precaution that this does not interfere either with the graves or any super-structure around the graves. So, that is also not correct. The posters that are appearing in the city erf Delhi unfortunately, are not based on facts but they are motivated by political considerations. S'r, with your permission, I am prepared to take the hon. Member with me and any other hon. Member who would like to go with us tc, the site to see that these sentiments of our Muslim brethren are kept in view and there nothing is done to injure the feelings of our friends.

MR. DEPUTY CHAIRMAN: That is a good suggestion. You may go along with him.

श्रो तैयः सहाबुद्दीनः मैने जो सवाल किया उत्तका जबाब नहीं आया .... (द्यवधान)

MR. DEPUTY CHAIRMAN: He has replied. Now you go along with him.

श्री संयद शहाबुद्दीन: देखिए उन्होंने वहां हो होशियारी से यह कहा हैं कि... (दिश्वात) कोइ श्री त्याई नहीं तोड़ा है। देखिए हजूर, मेने यह सवाल किया था कि जिस जमीत के ऊपर आज सड़क फलाई जा रही है, जिस पर यह फैताई श्रोवर का रोड बतने वाला है वह रोड कि सस्तान का हिस्सा था या नहीं था उस जमीत पर आज स्ट्रक्वर बन रहा है या गहीं (देशव-धान) हों में या ना में खुसरो पार्क और जो कदोम कि बिस्तान था, उसकी जमीत पर आज रोड बता रहे हैं।

MR. DEPUTY CHAIRMAN: He has denied it. You are going on repeating the same thing. He has replied to that part.

SHRI SYED SHAHABUDDIN: He has not replied.

MRI DEPUTY CHAIRMAN: He bas replied to that. (Interruptions)

Now, I am calling Mr. Hashwii. (Interruptions)

SHRI SYED SHAHABUDDIN: It is not a political issue.

MR. DEPUTY CHAIRMAN: Please take your seat.

श्री संयद श्रहमद हाशमी (उत्तर प्रदेश):

मिस्टर डिपुटी चेयरमैंन, मुझे श्रानरेबल

मिलिटर के इस रिमार्क से सख्त इख्तिलाफ है जो उन्होंने यह कहा कि इस
तरोक का सदाल जो बोच में उठ रहा
है, इस सिचुएशन के मातहत कि फ्लाई
श्रोवर एक्चुश्रलो कि मिलान के ऊपर वन
हि, है और वहां की दरगाहें भी खतरें

में है, दरगाहें भी ढहाई जा रही है और
मत्तिद भो खतरे में है, यह सियासी
लिटियों से उठ रहा है। यह कोई सियासी
सवाल नहीं है, और अगर सियासी सवाल
होता तो ...

MR. DEPUTY CHAIRMAN: You please take your seat. Let me make the position clear.

मंत्री जी इस बात पर सहमत है कि आप लोगों को साथ ले जा कर वहां पर मौके का मुआयना करेंगे, देखेंगे (व्यवधान) उन्होंने अग्रो किया है और जो बात शहाबुद्दीन साहब बयान कर रहे है उस से वह इन्धार करते है (व्यवधान) अब एक हो बात को रिपीट करने में क्या फायदा है?

श्री सैयद ग्रहमद हाशमी: जनाव इस बात को देखे कि वह सिचुएण से इन्कार किया है क्योंकि अगर वह यह सोंचे कि यह सियासो नजरिया है, मोटिबेटेड है, तो मैं कहता हूं कि जो बाल अटेक्स दिया गया है उस में कांग्रेस अर्ड के भी मेम्बर णामिल होते है। यह बात सियासी होतो पोलिटिकली मोटिबेटेड होती तो इस तरह से नहीं उठतो ...

श्री उपसमापित: आप मौके पर जायेंगे तो देखेंगे। इसका मतलब यह है कि अप खुद मौके पर जाने को तैयार नहीं हैं? देखने के लिये तैयार नहीं है। भाषण देने के लिये तैयार है।

श्री संयद श्रहमद हाशमी: श्राप मीका दें मुझे श्रपनो बात कह लेने का । दिल्लो एड्मिनिस्ट्रेशन का यह ब्ययहार रहा है कि जब इमरजेन्सो चल रहो थो तब दिल्ला के श्रंदर, दिल्लो को खूबसुरत बनाने के नाम पर, दरगाहों श्रोर मर्फिदों को जगह को बादि किया जा रहा था . . . .

श्री बूटा सिंह : डिपुटो चेयरमैंन साहब, कालिंग अटेन्शन के साथ इसका क्या संबंध है।

श्री संधद ग्रहमद हाशमी: माफ कोजिये दिल्ला को हाईकोर्ट ने स्टे आर्डर दिया, एश्योरेंस दिया लेकिन इस के वावजूद काम चल रहा है। एक्चु ग्रलो ग्रगर हम जायें भी वहां ग्रीर उन्होंने काम का रोक दिया... (व्यववान) दिल्लो वक्फ बोर्ड मैंन ग्रयारिटो है, लोगल ग्रायारिटो है, वावजूद उसके बोच-चचाव के वराचर ग्रापका काम ग्रालरेडो चालू है, वहां पर यह सब काम हो रहा है। वहां जाकर देखने से सिचुएशन नहीं बदल जायेगो। मैं ग्रर्ज करूंगा, ग्राप इस बात को इतने में हो ग्रासानों के साथ महमूल ना करें कि यह सियासी किस्सा है, वहिंक एक ग्रुपल सूरतेहाल यह है कि ... (ग्रावचाव)...

श्री उपसमापित: आप कहते हैं ऐसा हो रहा है, वह कहते हैं नहीं। यह फैसला कैसे हो? आप उन के साथ जाने के लिये तैयार नहीं है ... (व्यवधान) इसलिये आप को बात से संदेह होता है।

श्री सयद ग्रहमद हाशमी : वहां पर आल-रेडो कविस्तात है और जो वोक गवर्नमेंट के

रेबेन्य रिकार्ड के अंदर हो, वह एक अजीब ग्रीर गरीब बात है कि साहब, उसका वाय-लेशन हो एहा है। बायलेशन किस्तान को डहाने का भी हो रहा है। कोर्ट के ब्रार्डर का भी वायलेशन हो रहा है। यहां यह कह रहे हैं। हमें यहां मंत्री महोदय इस बात की एश्योर करें कि ग्रगर यह चीज पायी गई तो वह काम को रोक देगे वह इ एश्योर नहीं करते। महज हाऊस में डिनायल करने से यह बात खत्म नहीं होती। हम तो एश्योरेंस चाहेंगे माननीय मंद्रां जा से इस बात का कि अगर एक्चअला यहा शकल है जो अप ने यहां बयान में सुनी है अर जो दिल्ला वक्फ बोर्ड का सेंटीमेंट है ग्रीर यहां के मसलमानों का सेंटीमेंट है तो 😮 वाक्ये को देखने के बाद या इंक्वायरी कमेटी विठाने के बाद वहां उस फुलाई ग्रोवर का काम रोका जायेगा। वह इस के लिये हम को एएयोर करेंगे यही मैं चाहता है।

श्री बूटा सिंह: जैसा मैने अर्ज किया कि हम ने ऐसा कुछ नहीं किया है श्रीर जैसे हो हम को श्रदालत का हुकुम मिला फौरत हो यहां काम बंद कर दिया गया। मैं ने आप के मार्ट्यम से निवेदन किया मेम्बर साहवान से श्रीर रेक्वेस्ट की है कि उन की जब फुरसत हो या जब भी दूसरे माननीय सदस्य वहां जाना चालें खुद जा कर देख सकते है। कहीं भी, किसो तरह से अगर हम देखोंगे कि हमारे मुसलमान भाईयों के जजबात को ठेस पहुंच रहो है तो हम उस वाम को नहीं करेंगे।

MR. DEPUTY CHAIRMAN: That is very good. This is a suggestion which you should welcome. Why are you not welcoming this suggestion?

श्री बूटा सिंह: जैसा कि हाशमी साहब ने कहा है . . (ब्यवधान) SHRI GULAM MOHI-UD DIN SHAWL (Jammu and Kashmir): Sir, ...

MR. DEPUTY CHAIRMAN: Please let him finish, Mr. Shawl. (Interruptions).

No, Mr. Shawl. Let him finish first. Please take your seat.

You have given your name. You should have some patience.

Let him finish and then you put your question.

शीबूटा सिंह: तो में यह अर्ज कर रहा था कि 20 तारोख का मैं खुद गया था और जा कर मैंने देखा है। जो पहले रोड चल रहो था उसो पर फ्लाई श्रोबर आ रहा है। काफो सालों से वह रोड चल रहो है।

श्री संयद शाहबुद्दीन: वह रोड 30 फोट चौड़ी को जा रही है। ग्राप क्या बात कर रहे हैं?

श्री बूटा सिंह: जिस कौने का जिक कर रहे हैं उसके बारे में मैंने आप से कहा...

#### श्री सैयद शाहबुद्दीन : मथुरा रोड पर (व्यवधान)

श्री बूटा सिंह: मथुरा रोड पर ही, जो सड़क सैंकड़ों सालों से चली थ्रा रही है उसी पर फ्लाई श्रोवर बन रहा है। उसी के बारे में मैं कह रहा हूं। जो माननीय सदस्य चलना चाहें, चल कर देख सकते हैं श्रीर जैंसा वह हिदायत करेंगे, ठीक होगा तो उसी के हिसाब से मैं इंतजाम करा दूंगा। बहां कोई काम नहीं चल रहा है जिसका असर वक्फ की प्रापर्टी पर पड़ता हो।

HRI GULAM MOHI-UD-DIN SHAWL: Mr. Deputy Chairman, Sir, the question here is that it is said ttiat it is politically motivated. The first thing we have to see is that it is not so.

MR. DEPUTY CHAIRMAN: Now you put the question.

SHRI GULAM MOHI-UD-DIN SHAWAL: .. Maulana Asad Madni, the hon. Member belonging to Congress (i) ha $_{3i}$  signed this. Therefore, there  $i_s$  nothing political in it.

श्रो बूटा सिह: यह कालिए श्रटणन के बारे में मैंने नहीं कहा था। मैंने यह कहा था पोस्टर्स के बारे में।

SHRI GULAM MOHI-UD-DIN SHAWL: The question now is that the hon. Member has said nothing about the Burney Report under which it was decleared a Wakf property. He has brought about that flyover completed. The question is that the roads leading to that flyover are in wakf property. Now claims regarding that Wakf property have been reduced to nullity, and these people, with respect I submit, are showing some disregard to court and .presenting fait accompli to the court and saying that there was nothing on spot. If the court order is to be followed, it must be followed in letter and spirit. Not that they will change the whole situation and tomorrow come and say that there is concrete road or something like that. That is what is being done this time. We fully share the sentiments of our friends here and it is the sentiments, emotions of Muslims which are being jeopardised this time. I submit that this thing should be stopped at once and as far as the assurance of the Minister...

MR. DEPUTY CHAIRMAN; That he has already given.

SHRI GULAM MOHI-UD-DIN SHAWL; But they are changing the whole situation. What are we to see there now? We are to see the flyover and the already constructed road.

S

श्री बूटा सिंह : ग्रभी तो अर्थ वर्क हो रहा है । ग्रभी हम ने क्या चेंज कर दिया। ग्रभी वहां कुछ चेंज नहीं किया है।

श्री संयद श्रहमद हाशमी : कास चल रहा है ग्रालरेडी। Calling Attention

श्री हरी शंकर भाभड़ा (राजस्थान) : उपसभापति महोदय, मैं मंत्री महोदय से सीध-सीधे सवाल करना चाहता हं। यह मामला धार्मिक है। क्या वक्फ बोर्ड के ऐसे इंस्टक्शंस हैं कि ग्रेव याई के एरिया को डिमारकेट किया जाये श्रीर उसके बारों तरफ फेसिंग की जाये ? नम्बर एक। क्या यह कब्रिस्तान ग्रीर तिकोना पार्क, खसरो पार्क युज में आ रहा है? क्या इसका एरिया डिमारकेटेड है ग्राप की गवर्नमेंट के रजिस्टरों में ग्रौर वक्फ में ? ग्रीर क्या ग्राप ने उसकी माप करवाई है ? और उस माप को करवाने के बाद ग्राप जहां काम कर रहे हैं क्या वह एरिया उस माप के बाहर पड़ता है ? यह प्रक्रन है कि जिनका उत्तर आप दीजिए तो सारी सिच्एशन क्लियर हो जायगी । वरना It is a question of fact. Nobody can say here whether you are entering or whether you are taking a part of the kabristan or not. But you should clarify the position; what is the area, whether the area is demarcated or not, and whether you are entering into any part of that area or not? It is a question of fact.

श्री बटा सिंह : जिस वक्त यह फ्लाई ग्रोवर डिजाइन किया गया इन सब महों का ध्यान रखा गया था जो ग्रानरेबिल मेम्बर ने में शन किये और साथ-साथ में यह बनाना चाहता हं कि हम वहत एहतराम से चल रहे हैं कि अगर सड़क का कोई हिस्सा कबर के पास से गुजर रहा है तो हम पहले उसको प्रोटेक्शन वाल देते हैं ताकि मिट्टी या कंकड उस पर न चले जाये। (द्यवधान) आपका यह कहना गलत होगा कि हम आपके सेंटीमेंट का एहतराम नहीं कर रहे हैं। हम तो हर तरह से अपने मसलमान भाइयों के मेंटीमेंटस का एहतराम कर रहे हैं ग्रीर फिर मैंने ग्रर्ज किया कि जो साहेबान जाना चाहते हैं वह चलें ग्रीर जिस तरह के सुझाव देंगे हम उस तरह की व्यवस्था करेंगे।

SHRI HARI SHANKAR BHABH-RA: My question is very specific. I

want to know whether the area is demarcated. . . (Interruptions) or whether there is any specification... (Interruptions)

Public Importance

श्री सुलतान सिंह : हम को भी तो अपना प्वाइंट ग्राफ व्य रखने का मौका दीजिए ।

SHRI HARI SHANKAR BHABH-RA: Sir, you appreciate my question . . .

MR. DEPUTY CHAIRMAN: He has said

SHRI HARI SHANKAR BHABH-RA: He has not said whether the area is demarcated, whether it has been measured around, whether any portion of that measurement is being taken under the flyover. These are the questions to be replied.

MR. DEPUTY CHAIRMAN; He has taken care of all these things.

SHRI HARI i SHANKAR BHABH-RA: Let us know the area of the graveyard which has been demarcated . . .

MR. DEPUTY CHAIRMAN: I do not think he is concerned with it.

SHRI HARI SHANKAR BHABH-RA: He should say whether it is being used or not . . (Interruptions)

MR. DEPUTY CHAIRMAN: He says it is not being used.

SHRI HARI SHANKAR BHABHRA: He should say that it has not been demarcrated. Let him say something.

MR. DEPUTY CHAIRMAN; He is not concerned with that part of the question whether the road is built in that area or not.

SHRI HARI SHANKAR BHABHRA: It is an open question, if any portion of it is being taken .. (Interruptions) Sir, I seek your protection. My question has not been answered.

MR. DEPUTY CHAIRMAN: He has answered it

SHRI HARI SHANKAR BHABHRA: If he had answered, it would have solved the whole problem.

MR, DEPUTY CHAIRMAN: He is denying it.

SHRI HARI SHANKAR BHABHRA: I am within my rights to ask this question.

SHRI B. D. KHOBRAGADE (Maha-

श्री उपतभारति : अप मौके पर जाने र्न नियं तेय You can go tomorrow. But ▶u is ready to go there and see it on the spot. हाप जायता, एक बार भी आपने जाने के लिए नहीं कहा : rashtra): They are already saying that they are willing to 2°- None of that has said that he is not prepared to go along. Don't say that.

MR. DEPUTY CHAIRMAN: None of them has said that he is prepared to go. I am here. You please git down.

SHRI B. D. KHOBRAGADE: You go through the records; he has already said.

MR. DEPUTY CHAIRMAN: Please take your seat. I am heaving more tiian you and none of them has said so.

श्री सैयद ग्रहमद हाशकी: ग्राप बना दें कि किस-किस को जाना हैं।

MR, DEPUTY CHAIRMAN: Minister, please reply to Mr. Bhabhra.

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): You are not the spokesman of the Government.

MR. DEPUTY CHAIRMAN: If you go on repeating the same tiling, what can I do? I am not the spokesman of the Government. Please don't make that remark. I am telling that the Minister has offered to go to the spot . . . (Interruptions) Madam, hear me first. None of them has offered that he is ready to go, along with the Minister. Now Mr. Khobr\(^{2}\)gade interjected and then someone might have said it. Record is there, you can see.

Public Importance SHRI GULAM MOHI-UD-DIN SHAWL:

We are prepared to go. MR. DEPUTY CHAIRMAN; i am not hard

of hearing. 'Nobody said it before.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, on a point of order. The Government has done a very mala fide action. (Interruptions) Shri Asad Madni is the first person to call the attention of the Government. He has run away from the House. This is a very improper thing.

SHRI BUTA SINGH: Sir, about the various aspects mentioned by the hon. Member, in regard to the area, the curbs and other things, when We go on the spot, all these things can be verified. More so, at the time of notification for the acquisition of land, all these things were published. There is no doubt or any suspicion...

SHRI SYED SHAHABUDDIN: Are you sure, there were acquisition proceedings?

SHRI BUTA SINGH: How can there be any acquisition without giving notice for acquisition? This is a simple thing which Mr. Shaha.buddin should understand.

I have already invited the hon. Members to go with me. Let us goto the spot. If there is anything which hurts the feelings of our Muslim brethren, we will be the first people to see that nothing happens and nothing is done to harm the feelings of our friends. Now, what can I :say about this poster campaign in

SHRI NAGESHWAR PRASAD SHAHI: Where is Shri Asad Madni?

MR. DEPUTY CHAIRMAN: Why do you ask him? You ask Shri Madni.

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Deputy Chairman, Sir. I appreciate the sentiments of the hon. Minister and his desire to see that

the religious sentiments of the Muslims are not hurt. I think, it is rather unfair on the part of Mr. Shahi to suggest that Shri Madni has run away.

NAGESHWAR PRASAD SHRL SHAHI: This is not unfair. This is the fairest thing. Shri Madni is the first person to call the attention and he is not here. (Interruptions)

DR. RAFIQ ZAKARIA: The very fact that he has signed it shows that he is concerned with it. But I know that Mr. Madni has also been agitated about this matter. All I would like to impress upon the hon. Minister is, there cannot be smoke without fire. After all, so much sentiment has been roused in this matter. Sir, he has also assured, as you have pointed out, that he is prepared to go on the spot with such of us who would like to accompany him and ascertain the fact. AH I would like to impress upon the hon. Minister is, the official attitude often is that on paper, certain things are said, but in implementation, when the actual construction takes place, a lot of these things are not properly adhered to. May I know from him whether, after the inspection, if he finds that there have been some lapses, he will ensure that in implementation, the strictest care will be taken so that a situation like this does not arise again?

#### SHRI BUTA SINGH: That is right.

SHRI M. R. SHERVANI (Uttar Pradesh): The point at issue is that as far as the Survey Committee report of the DDA is concerned, there is no dispute that items 13 and 14 are graves. The lion. Minister has saicl that earth work is going on. YQU know very well, Sir, that earth work would only mean destruction of a large number of graves. Hence, this earth work should be stopped. The newspaper report on March 19 says:

"The High Court on March 3, ruled in the Wakf Boards favour by 'restraining the plaintiff from demolishing the two durgahs, Dur-

gah Firdaus Ali Shah and Durgah Musaffir Shah—the mosque and the graves contained in the disputed property as the entire park at one time was graveyard with reportedly over 700 graves, no construction can be carried out on this land with demolishing the graves."

Public Importance

The hon. Minister has admitted that earth work has been done. This would only mean demolishing the graves. Is the hon. Minister prepared to go at lunch time today with some hon. Members and inspect the site?

MR. DEPUTY CHAIRMAN: He is asking whether a visit can be arranged today?

SHRI BUTA SINGH: It can be done tomorrow

MR. DEPUTY CHAIRMAN: Why?

SHRI BUTA SINGH: Because, today, I have my engagements. Or today, in the afternoon, I do not mind, between four and

MR. DEPUTY CHAIRMAN: At what time?

SHRI BUTA SINGH: Between four and six, anytime.

MR. DEPUTY CHAIRMAN: At four, today, if hon. Members go to his office, from there, they can go to the spot. This is agreed; at four today.

श्री सलतान सिंह : मिनिलम इश न वनाइये। . . (ध्यवधान)

श्री उपत्रभापति : दूसरों को वोलने दीजिए।

श्री सैयद शह।बुद्दीन : मेरी अर्ज थी कि लेफ्टीनेंट गवर्नर, दिल्ली ग्रांर श्री मोहम्मद उस्मान ग्रारिफ जो डिप्टी मिनिस्टर हैं. प्राइम मिनिस्टर के दफ्तर से मझे पता लगा है कि उन्होंने वहां जाकर इंस्पैक्शन की थी। लिहाजा मैं समझता हूं मिनिस्टर साहब उन्हें ग्रपने साथ ले लें ग्रीर साथ में चेयरमैन वक्फ बोर्ड को भी बला लें क्योंकि [श्री सँयद शहाबुई।न ]

वक्फ बोर्ड और डी०डी०ए० में ही झगड़ा चल रहा है। (ब्यवधान)

MR. DEPUTY CHAIRMAN: Let him settle with these concerned persons and then...

SHRI BUTA SINGH: Let me tell you that no construction work is going on at the moment. So, I will talk to the concerned persons that he has mentioned and we will also have to consult the Delhi Administration and the New Delhi Municipal Committee. Mohammed Usman Arif Saheb is most welcome to come. I will fix up the time and tell the hon. Members...

MR. DEPUTY CHAIRMAN: Fix up with all those persons. (*Interruptions*) He is saying that he will first fix up with those persons.

SHRI M. R. SHERVANI: The Minister has said that no construction work is going on. Is digging going on or not?

SHRI BUTA SINGH: No, Sir, not in the area that is being mentioned.

श्री सुलजान सिंह: डिप्टी चेयरमैन साहब, जो बर्चा चली उस चर्चा से ऐसा महसूस होता है कि मकबरे, कब्रिस्तान श्रीर मजिस्दों के खाली विरोधी दल के लोग ही रखवाले हैं। मैं ग्रापकी जानकारी के लिये बताना चाहता हूं कि जनपथ होटल के सामने

श्री नागेश्वर प्रसाद शाही: यह जानकारी दे रहे हैं या क्वेश्वन पूछ रहे हैं. . . (व्यवधान)

श्री मुलतान सिंह: वहां मस्जिद को छोड़ दिया गया है। मैं एक बात पूछना चाहता हूं कि यह जनसंघ बाले ही इसके रखवाले हैं... (ब्बवधान)

श्री नागेश्वर प्रसाद शाही: स्राप क्या सिकिण्ड मिनिस्टर हैं। (दथवधान) MR. DEPUTY CHAIRMAN: Please take your seat. (*Interruptions*) Now we can go to special mentions. Yes, Shri Narsingh Narain Pandey.

श्री हरी शंकर भाभड़ा : मेरा प्वाइंट ग्राफ ग्राडर है। क्या ग्राप स्पेशल मेंशन ले रहे हैं...

श्री उपक्षभाषति : हाँ स्पेशल मेंशन ले रहा हूं। श्रापका क्या प्वाइंट ग्राफ ग्राइंर है।

श्री हरी शंकर भाभड़ा : ग्रभी हमने कार्लिंग श्रटेंशन डिसकस किया है। यह कार्लिंग श्रटेंशन मुस्लिम सेंटीमेंट्स को लेकर था...

श्री उपसभापति : यह वक्फ प्रोपर्टी के बारे में था। (व्यवधान)

श्री हरी शंकर भामड़ा : सम्पत्ति जो है यह धर्म से संबंधित है। मान्यवर, मैंने ग्रापको एक स्पेशल मेंशन दिया था। ग्रापने उसको इस बात पर रिजेक्ट किया कि that it concerns a plan to lure poor Harijans and convert them into Islam.

MR. DEPUTY CHAIRMAN: That is not a point of order on this.

SHRI HARI SHANKAR BHABH-RA; This is my point of order. You are having double standards.

MR. DEPUTY CHAIRMAN: There are so many special mentions. I have given permission to five only.

SHRI HARI SHANKAR BHABH-RA: I am not going to make a special mention. I am just making my point Please hear. (Interruptions) You please sit down and hear me.

MR. DEPUTY CHAIRMAN: I have heard you.

SHRI HARI SHANKAR BHABH-RA: I am making a point about your

double standard. While granting permission for the Calling Attention you did not bear in mind that it pertained to the Muslims and their religon, but at the time of disallowing my special mention you told me that this was being disallowed on the ground that it related to a religion which, will hurt the sentiments of some persons Would you please clarify it? Will the same double standard be applied for granting permission to make special mentions? Foor Harijans are being converted. There is an international plan and they are being converted.

डा॰ भाई महाबीर (मध्य प्रदेश) : क्या यह जो कारण कह रहे हैं. . .

श्री उपरामापति : यह कारण नहीं है। मैंने कह दिया कि यह कारण नहीं है। (व्यवधानः)

श्री हरो शंकर भाषाडाः ग्रापने मझे बताया था. . (च्यवधान)

डा० भाई महावीर: ऐसे इस या सकते हैं जिसमें हिन्दुग्रों की धार्मिक भावना . . . . (व्यवधान)

श्री हरी शंकर भाभडा : श्रीमन्, यह ग्राप डबल स्टेंडर्ड चला रहे हैं। ग्रापने खुद यह बात कही थी।

श्रो उपसमापति : ग्रापको तो ग्रपने को छोड कर हर चीज में डवल स्टेन्डर्ड नजर ग्राता है।

थी हरी शंकर भाभड़ा : ग्रापने खुद ही यह कारण दिया था।

MR. DEPUTY CHAIRMAN: Please take your seat.

REFERENCE TO THE REPORTED OCCUPATION OF THE OFFICE OF THE ASSISTANT DIRECTOR, CENTRAL EMPLOYMENT EXCHANGE GORAKHPUR BY A M.L.A. OF U.P.

क्यो नर्शतह नारायण पाण्डेय (उत्तर प्रदेश) : उनसमापति महोदय, मैं आपके माध्यम से सदन में यह स्पेशल मेंशन इसलिए रखना चाहता हं कि सेन्ट्रल इम्प्लायमेन्ट एक्सचेंज का सम्बन्ध भारत सरकार से है ग्रीर यह सेन्ट्रल इम्प्जायनेन्ट एक्पर्वेज भारत सरकार के श्रम मंत्रातव के तहत गोरखपुर में खुला हुआ है। आप जानते हैं कि तमाम स्कीमों को तहन गवनंमेंट श्राफ इंडिया की तरफ से ट्रेनिंग देते के लिए ग्रीर वेरोजगारी को दर करने के लिए यह इम्प्लायमेंट एक्सचेंज खोना गया है। इस इम्प्लायमेन्ट एक्सचेंज पर 2 मार्च की रात से श्रो मार्कण्डे चन्द्र, विधायक, उत्तर प्रदेश ने अपने साथियों के साथ असना लेकर जब वहां के ग्रसिस्टेंट डायरेक्टर, सेन्ट्ल इम्पनायमेन्ट एक्सचेंज किसी काम से बाजार गये हुए थे तो उस बिल्डिंग पर कब्जा कर लिया। उन्होंने ताला तोड़ कर जबर्दस्ती उस पर कब्जा कर लिया। ग्राज तक आपने यह बात नहीं सनी होगी कि भारत सरकार के किसी कार्यालय पर किसी विधायक ने या किसी भी व्यक्ति ने अनप्रयोराइज्ड तरीके से कानन का उल्लंघन करके कब्जा कर लिया हो। यह 2 मार्च का किस्सा है। आज 25 मार्च हो गया है मैंने इस संबंध में गृह मंत्री, भारत सरकार से लेकर उत्तर प्रदेश के मुख्य मंत्री और श्रम मंत्रो भारत सरकार ग्रादि तक कोई भी बचा नहीं है जिसकी इस संबंध में ग्रावेदन न किया जो उपश्रमायका है उन्होंने कन्टोनभेंट में रिपोर्ट दर्ज कराई है श्रीर वहां के जिलाधीण, कमिश्तर श्रीर गवर्नमेंट आफ इंडिया, इन सब से अग्रह किया है कि मेरी जात-माल को हिफाजत की जाय स्वा अनाधिकृत कब्जे की खाली कराया जाय । उन्होंने यह कहा है कि 50 ग्रादमो राइफर्ले लेकर ग्रन्तलो के साथ मझे घर में घेरे हए हैं, इनलिए मेरो हिकाजत को जाय । 2 मार्च को यह घटना हुई है । आज 25 मार्च हो गया है। लेकिन आज तक उस अन-